

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 64/TT/2021**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Combined Asset-A under Northern Region System Strengthening (NRSS) Scheme -XII in the Northern Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 17 others
- Parties Present** : Shri S. S. Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri A. K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for the Combined Asset-A under “Northern Region System Strengthening Scheme-XII”. Combined Asset-A comprises the following assets:
- i. **Asset 1:** Two numbers of. Bays at Nalagarh Extension
  - ii. **Asset 2:** Two numbers of. Bays at Kota Extension
  - iii. **Asset 3:** 400 kV D/C Bahadurgarh-Sonepat Line along with its associated bays at Bahadurgarh and Sonepat
  - iv. **Asset 4:** 315 MVA ICT-II at Sonepat
  - v. **Asset 5:** 315 MVA ICT-I at Sonepat
  - vi. **Asset 6:** Two numbers of Bays at Bhiwadi Extension



- vii. **Asset 7:** 125 MVAR 400 kV Bus-Reactor at Sonepat along with its associated bay
  - b. The assets were put into commercial during 2009-14 tariff period. The transmission tariff of the 2014-19 period in respect of the Combined Asset-A was allowed vide order dated 18.3.2016 in Petition No. 28/TT/2015.
  - c. The details of capital cost allowed by the Commission and capital cost claimed are submitted and the variation in capital cost claimed in the instant petition is due to change in the initial spares claimed on the basis of the project cost as a whole based on the APTEL's judgement. The details of Initial Spares Discharge Summary, Additional Capital Expenditure (ACE) and liability flow statements, scope of the project along with the Investment Approval (IA) have been filed vide affidavit dated 14.7.2021 in response to the Technical Validation letter.
  - d. No ACE has been claimed during the 2019-24 tariff period.
  - e. None of the respondents have file any reply in the instant petition.
3. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

